

(c) whether Government have received the report of the Committee ;

(d) whether Government have accepted its recommendations ; and

(e) if not, the reasons therefor ; and

(f) whether a copy of the report will be laid on the Table of the House ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K.P. SINGH DEO) : (a) to (e). The Director General Border Roads has reported that a Study Team was appointed during 1977-78 by the then Director General Border Roads under Shri Harcharan Singh, Superintending Engineer (Civil) for going into the terms and conditions of service of GREP personnel and the report was submitted to the D.G.B.R. As it was only a in-house study and not a Committee as such, it was not required to be submitted to Government. Therefore, the question of Government taking action on it did not arise.

(f) The Study being only of an internal nature ordered by the D.G.B.R. it will not be correct to place the same on the Table of the House.

Identification of persons eligible to get loans under NREP

3287. PROF. NARAIN CHAND PARASHAR : Will the Minister of FINANCE be pleased to state :

(a) whether Government have asked the banks to identify a number of persons in each State who are eligible to get loans up to Rs. 25,000 each under the NREP during the

financial year, 1983-84 ;

(b) if so, the number afixed for each State/Union Territory in this regard as target and the number of persons in each State/Union Territory (i) which have been identified so far (ii) given the loan ;

(c) the number of cases pending for the award of loans in each State/Union Territory ; and

(d) the likely date by which all of them would be given loans, as per their requirement and assessment by the banks ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) The Government has formulated a Scheme for Self-Employment of the Educated Unemployed Youth under which loans upto Rs. 25,000/- are given by banks to educated unemployed Youth. The Scheme is not under the National Rural Employment Programme (NREP). Since the Scheme is dependent upon credit being made available by the banks, the Reserve Bank of India has issued detailed guidelines to the banks for providing assistance to the beneficiaries. The identification of beneficiaries is to be done by the Task Forces in DICs and not by banks.

(b) and (c). State-wise break-up of targets, applications recommended by District Industries Centres to the banks and applications sanctioned by banks as per reports received by the Ministry of Industry from the District Industries Centres upto 6.3.1984 is given in the statement.

(d) As per initial guidelines issued in August, 1983 the target in terms of number of beneficiaries to be assisted by 31st March, 1984 was fixed at 2 to 2.5 lacs.

Statement

Sl. No.	Name of the State/UT	Targets fixed for the State/UT	No. of applications scrutinised and recommended to Banks	No. of applications sanctioned by banks
1	2	3	4	5
1.	Andhra Pradesh	20000	15361	4809

1	2	3	4	5
2.	Assam	6700	4710	1017
3.	Bihar	29000	14716	609
4.	Gujarat	11200	2302	485
5.	Haryana	5300	3166	530
6.	H.P.	2000	4496	350
7.	J and K	1800	70	—
8.	Karnataka	12100	13421	2553
9.	Kerala	15100	10190	1743
10.	M.P.	17500	21135	3000
11.	Maharashtra	20800	14076	1438
12.	Manipur	1000	488	—
13.	Meghalaya	400	18	—
14.	Nagaland	250	193	—
15.	Orissa	8600	4195	310
16.	Punjab	6700	8374	1887
17.	Rajasthan	10000	19718	8383
18.	Sikkim	100	—	—
19.	T.N.	17500	11638	2455
20.	Tripura	900	117	—
21.	U.P.	36000	34683	5703
22.	W. Bengal	25500	21275	3000
23.	A and N Islands	100	45	—
24.	Arunachal Pradesh	200	—	—
25.	Chandigarh	500	73	8
26.	D and N Haveli	100	46	10
27.	Goa	—	—	—
28.	Mizoram	200	—	—
29.	Pondicherry	450	371	128
Grand Total :		250000	204879	38418

*Data Provisional.